

ITEM NO.38

COURT NO.13

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 4446/2017

(Arising out of impugned final judgment and order dated 27-10-2015 in CMWP No. 777/2015 passed by the High Court Of Judicature At Allahabad)

STATE OF UP & ORS.

PETITIONER(S)

VERSUS

BHARTI AIRTEL LTD & ANR.

RESPONDENT(S)

(IA No. 1/2016 - CONDONATION OF DELAY IN FILING)

Date : 30-10-2023 These matters were called on for hearing today.

CORAM :

HON'BLE MS. JUSTICE HIMA KOHLI
HON'BLE MR. JUSTICE AHSANUDDIN AMANULLAH

For Petitioner(s)

Mr. R. K. Raizada, Sr. Adv.
Mr. Ankit, Adv.
Mr. Bhakti Vardhan Singh, AOR

For Respondent(s)

Mr. Kavin Gulati, Sr. Adv.
Mr. Kumar Visalaksh, Adv.
Mr. Udit Jain, Adv.
Ms. Ananya Sharma, Adv.
Mr. Abhishek Vikas, AOR

Mr. Ajay Aggarwal, Adv.
Mr. Rajan Narain, AOR

UPON hearing the counsel, the Court made the following
O R D E R

1. At the request of learned Senior counsel for the petitioners, who states that he may be granted some time to file rejoinder affidavit to the counter

affidavit filed by other side.

2. Rejoinder affidavit be filed within four weeks.
3. List after pleadings are complete.

(POOJA SHARMA)
COURT MASTER (SH)

(NAND KISHOR)
COURT MASTER (NSH)